

Name of the Corporate Debtor
Date of commencement of CIRP
List of Operational Creditors (Employees)

SARE REALTY PROJECTS PRIVATE LIMITED
05.03.2021
22.07.2021

(Amount in Rs.)

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Details of Claim Received															
S. N	Name of Creditor	Identification No	Date of receipt	Total Amount Claimed	Amount of claim Admitted	Nature of Claim	Amount covered by Security Interest.	Amount covered by Guarantee	Whether Related Party	% of Voting Share in COC	Amount of Contingent Claim	Amount of any Mutual dues, that may be set off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
1	SHAILENDRA CHAUHAN	1	11.03.2021	962274	696867	Operational Creditor (Employees)	0	0	No	0	0	0	265407	0	The claim of unpaid Salary will not include PF, Gratuity, and Interest. Amount admitted as per net salary.
2	R. Shankaran	17	22.03.2021	412350	344274	Operational Creditor (Employees)	0	0	No	0	0	0	68076	0	Claim for net salary admitted and claim for Mobile expenses not admitted for want of proof.
3	S. Jamunarani	18		563700	505284	Operational Creditor (Employees)	0	0	No	0	0	0	58416	0	Salary claim admitted as per net monthly payments in past. Mobile expenses Rs 31200/- not admitted for want of proof.
4	Rajendra Kumar Raheja	22	22.03.2021	2943584	1831141	Operational Creditor (Employees)	0	0	No	0	0	0	1112443	0	No proof of interest agreement with CD and hence not accepted
5	Urooj Fatma	46	23.03.2021	2244751	0	Operational Creditor (Employees)	0	0	No	0	0	0	0	2244751	Proof of service to Company and copy of bills for reimbursement of expenses required.
6	Mayuri Aggarwal	50	14.04.2021	3091501	1932074	Operational Creditor (Employees)	0	0		0	0	0	581719	577708	Amount Admitted as per available details.
			TOTAL	10218160	5309640		0	0		0	0	0	2086061	2822459	
Note 1															

Please note that books and records of the Corporate Debtor are under updations and claims are provisionally admitted based on documents submitted with declaration under provision of I& B code. The amount shall be modified in accordance to provision of code and upon updation of records, substantive evidence and documents. The creditors are advised to submit IRP/RP the desired details, information and documents promptly failing may cause negative impact on their respective claim.